

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 3156

ANSWERED ON MONDAY, MARCH 20, 2023/PHALGUNA 29, 1944 (SAKA)

CSR SPENDING IN MAHARASHTRA

QUESTION

3156. SHRI SUNIL BABURAO MENDHE:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of funds spent under Corporate Social Responsibility (CSR) by various corporate companies including Public Sector Undertakings (PSUs) and various industrial units in Maharashtra during the last three years, district-wise;**
- (b) the funds spent by various industrial units in Maharashtra under CSR during the said period;**
- (c) whether Government has formulated any plan to review the works done under CSR fund, if so, the details thereof; and**
- (d) whether the Ministry has data on CSR funds allocated across the country, particularly in the State of Maharashtra from 2019 to the current year and if so, the details thereof?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a) & (b): The broad framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. The CSR framework is disclosure based and CSR mandated companies are required to file details of CSR activities annually in the MCA21 registry. All data related to CSR filed by companies in MCA21 registry is available in public domain at www.csr.gov.in. On the basis of annual filings made by Companies in the MCA21 registry, District-wise details of the CSR spent by various public and private sector companies in the State of Maharashtra during the Financial Years (FY) 2018-19, 2019-20 and 2020-21 are at Annexure - I.

Cond....2/

(c): No, Sir. Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities based on the recommendations of its CSR Committee. The CSR mandated companies are required to provide additional information in their Profit & Loss Account regarding the amount of expenditure incurred on CSR activities and the same is required to be audited by the statutory auditors of the company. Further, the Board of the company is also required to disclose the CSR Policy implemented by the company in its Board report. Thus, the corporate governance framework along with the existing legal provisions such as mandatory disclosures, accountability of the CSR Committee and the Board, provisions for statutory audit of accounts of the company etc. provide adequate scope to review the works done by them.

(d): Under the Act, there are no provision for allocation of CSR funds. However, Section 135 of the Act mandates every company having net worth of Rs. 500 crore or more, or turnover of Rs. 1000 crore or more, or net profit of Rs. 5 crore or more during the immediately preceding financial year, to spend at least two per cent of the average net profits of the company made over immediately preceding three financial years towards CSR as per the CSR Policy of the Company. On the basis of annual filings made by Companies in the MCA21 registry, State/UT-wise details of CSR spent (including Maharashtra) by companies during the FY 2018-19, 2019-20 & 2020-21 are at Annexure – II. Further, the companies are required to file the CSR data for the financial year 2021-22 on or before 31.03.2023. Moreover, filings for current financial year i.e. FY 2022-23 are required to be made only after the end of financial year.

**ANNEXURE REFERRED TO IN REPLY TO LOK SABHA UN-STARRED QUESTION NO. 3156
FOR 20.03.2023**

District-wise CSR Expenditure in Maharashtra (In Rs. Crores)				
S.N.	District	FY 2018-19	FY 2019-20	FY 2020-21
1	Ahmednagar	11.42	10.20	32.82
2	Akola	0.86	1.50	0.54
3	Amravati	3.36	10.51	2.57
4	Aurangabad	18.68	66.69	72.36
5	Beed	1.70	3.13	2.70
6	Bhandara	2.65	4.98	3.76
7	Buldhana	1.26	2.31	1.33
8	Chandrapur	3.96	3.55	5.90
9	Dhule	5.49	8.90	5.85
10	Gadchiroli	1.98	1.38	9.32
11	Gondia	5.29	5.76	0.43
12	Hingoli	0.09	0.13	0.23
13	Jalgaon	1.42	0.89	4.33
14	Jalna	7.38	6.19	5.35
15	Kolhapur	8.19	10.67	13.78
16	Latur	1.47	2.56	4.04
17	Mumbai City	70.27	276.64	392.65
18	Mumbai Suburban	0.59	21.13	6.97
19	Nagpur	60.12	54.20	37.84
20	Nanded	0.35	0.24	1.80
21	Nandurbar	4.06	8.71	21.18
22	Nashik	29.00	38.39	70.04
23	Osmanabad	3.75	2.66	4.96
24	Palghar	9.20	23.46	24.09
25	Parbhani	0.01	0.15	0.39
26	Pune	308.08	324.44	383.73
27	Raigad	24.52	33.73	141.54
28	Ratnagiri	20.94	21.58	19.82
29	Sangli	0.97	3.41	3.89
30	Satara	24.55	12.79	18.75
31	Sindhudurg	0.10	2.02	2.92
32	Solapur	5.27	23.06	14.49
33	Thane	202.05	242.23	75.68
34	Wardha	4.94	3.57	6.57
35	Washim	-	0.48	0.10
36	Yavatmal	0.50	2.90	4.00
37	NEC/ Not mentioned *	2,303.20	2,113.67	2,029.55
Grand Total (in Cr.)		3,147.66	3,348.82	3,426.31

(Data up to 30.09.2022) [Source: National CSR Data Portal]

* Companies did not specify the name of District where projects were undertaken

ANNEXURE REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 3156 FOR 20.03.2023

State/UT-wise CSR Expenditure (in Rs. Cr.)				
S.N.	State/UT	FY 2018-19	FY 2019-20	FY 2020-21
1	Andaman and Nicobar	0.82	1.29	2.86
2	Andhra Pradesh	665.97	710.12	715.81
3	Arunachal Pradesh	24.56	18.02	10.58
4	Assam	210.00	285.00	167.78
5	Bihar	137.57	110.48	79.30
6	Chandigarh	11.46	15.58	13.19
7	Chhattisgarh	149.35	269.68	307.83
8	Dadra and Nagar Haveli	13.48	18.34	21.98
9	Daman and Diu	6.25	9.53	5.25
10	Delhi	750.76	829.50	713.58
11	Goa	46.77	43.91	41.78
12	Gujarat	1,082.18	984.15	1,443.62
13	Haryana	378.11	536.57	542.45
14	Himachal Pradesh	78.79	78.61	105.01
15	Jammu and Kashmir	36.44	25.27	35.47
16	Jharkhand	109.80	155.21	210.27
17	Karnataka	1,252.23	1,448.08	1,265.05
18	Kerala	354.78	298.56	286.52
19	Lakshadweep	0.39	-	0.01
20	Madhya Pradesh	243.55	215.33	354.50
21	Maharashtra	3,147.66	3,348.82	3,426.31
22	Manipur	7.81	14.21	10.30
23	Meghalaya	16.54	17.65	12.46
24	Mizoram	0.11	0.25	0.97
25	Nagaland	2.12	5.10	3.57
26	Odisha	697.91	716.81	567.63
27	Puducherry	9.15	11.32	11.97
28	Punjab	166.85	188.52	137.29
29	Rajasthan	595.49	734.12	657.86
30	Sikkim	5.87	10.99	15.16
31	Tamil Nadu	877.08	1,072.02	1,145.67
32	Telangana	428.06	445.80	624.22
33	Tripura	23.06	9.40	9.29
34	Uttar Pradesh	521.32	577.91	870.13
35	Uttarakhand	172.31	124.70	155.43
36	West Bengal	382.23	422.95	464.65
37	NEC/ Not mentioned*	4.44	26.41	176.20
38	PAN India**	6,429.81	9,385.41	7,684.81
39	Contribution to Funds included in Schedule VII of the Act	1,155.86	1,789.15	3,417.89
Grand Total (in Cr.)		20,196.95	24,954.78	25,714.65

(Data up to 30.09.2022) [Source: National CSR Data Portal]

*Companies did not specify the names of States where projects were undertaken

** Companies indicated more than one State where projects were undertaken
